NOTIFICATIONS UNDER THE INDUSTRIAL DISPUTES ACT, 1947

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI S. C. JAMIR): Sir, I beg to lay on the Table—

- (i) a copy of the West Bengal Government Notification No. 1300-IR/IR/IA-I(A) 64 Pt., dated the 2nd March, 1968 under sub-section (3) of section 40 of the Industrial Disputes Act, 1947, together with a statement showing the reasons for the delay in laying it on the Table. [Placed in Library. See No. LT-1242]68.]
- (ii) a copy of the West Bengal Government Notification No. 3089-IR/IR/IR-4 65 dated the 7th July, 1967, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, together with a statement showing the reasons for the delay in laying it on the Table; and. [Placed in Library. See No. LT-1244|68.]
- (iii) a copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification S.O. No. 1471, dated the 10th April, 1968, together with the Hindi version thereof, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947.

[Placed in Library. See for (i) to (iii). See No. LT-1243 [68.]

GOVERNMENT OF WEST BENGAL (FINANCE DEPARTMENT) NOTIFICATIONS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to lay on the Table, under clause (5) of article 320 of the Constitution, a copy each of the following Notifications, issued by the Government of West Bengal (Finance Department), together with Explanatory Notes thereon:—

(i) Notification No. 114-F, dated the 12th January, 1967.

- (ii) Notification No. 314-F, dated the 6th September, 1967.
- (iii) Notification No. 3654-F, dated the 23rd October, 1967.
- (iv) Notification No. 3655-F, dated the 23rd October, 1967.
- (v) Notification No. 4300-F, dated the 19th December, 1967. [Placed in Library. See No. LT-1283|68.]

STATEMENT BY DEPUTY RPIME MINISTER RE. GOVERNMENT DECISIONS ON CERTAIN RECOMMENDATIONS OF THE ADMINISTRATIVE REFORMS COMMISSION

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIA-MENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJ-RAL): Sir, on behalf of the Deputy Prime Minister, I beg to lay on the Table a statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on 'Public Sector Undertakings, [Placed in Library. See No. LT-1268|68.]

RE JUDGEMENT OF THE PUN-JAB HIGH COURT ON THE ISSUE OF GOVERNOR'S ORDINANCE ABOUT PUNJAB ASSEMBLY'S BUDGET SESSION

SHRI BHUPESH GUPTA Bengal): Sir, I want to draw your attention to the Punjab High Court's judgment on the Ordinance. know that the Punjah Governor issued an Ordinance in order to rush through the Budget and conduct the Assembly session disregarding Speaker and his power and enabling the Deputy Speaker to do something and so on. The Ordinance became the subject-matter of great constitutional controversy. We in this House said that the Ordinance was invalid, The Punjab High Court, our latest information is, has held that to be ultra vires of the Constitution.

[Shri Bhupesh Gupta]

Now, the position is this that if the Ordinance is ultra vires the Constitution, the Assembly session was also ultra vires the Constitution and the Budget that had been passed there, of course, would have no locus standi at all and the appropriations that had been made under that Budget were all illegal appropriations, not tioned by the Constitution. Therefore, the whole series of actions are ultra vires the Constitution and il legal. The Home Ministry defended here the action of the Governor in issuing this Ordinance. They that the Ordinance was within the Constitution and valid and everything that was done was valid. First of all Mr. Chavan should tender his resignation for having made such a statement. Secondly, I demand this. Well, we do not know, they may take it to the Supreme Court. But High Court Judgment has been given; the matter is thrashed out now. We do not know what the Supreme Court will do, whether it will give a stay order or not. Our information is that the case is so strong on our side that the Supreme Court even may not give a stay order. But that is beside the point. So far as the law of the land is concerned, according to the Punjab High Court, everything that happened from the issuance of the Ordinance subsequently are all illegal and ultra vires the Constitution. Now, it is a very serious matter. I do not know how the Government is going to handle this matter. But the immediate thing that should be done is to dismiss the Gill Ministry and have Presidents Proclamation there. Punjab should be brought straightway under the President's rule. The actions and activities of the Punjab Government on the basis of the appropriations made through an illegal Budget, all are ultra vires and illegal. We have in Punjab a Government functioning on an utterly unconstitutional and illegal basis, a Government which has usurped the Constitution according to the judgment of the Punah High Court.

Therefore I demand that the immediate remedy is to issue a President's Proclamation and take Punjab under the Presidential rule. Then, I think Mr. Chavan owes an explanation to this House in this matter. When we argue such things, our words are not listened to. Well, Government even did not say that they would consider this matter: Mr. Chavan even did not say that he would leave the matter to the High Court or the other court. He even did not suggest that under article 143 of the Constitution would seek the opinion of the Supreme Court. He said that whatever the Governor had done was right and what we were saying was wrong. Now the Punjab High Court has given the verdict in our favour. I do not wish to say very much. But the implications of this are very grave . . .

THE MINISTER OF STATE THE DEPARTMENTS OF PARLIA-MENTARY AFFAIRS AND COM-MUNICATIONS (SHRI I. K. GUJ-RAL): On a point of order, Sir. What is the basis of his information. I can understand the hon'ble Member pointing out a thing which has come to his notice. But the Government does not take any notice of all that he has pointed out. Of course, we can come to the House later on with a considered statement that we wish to make. The hon'ble Member making a long speech.

SHRI BHUPESH GUPTA: This is arrogance. When we are speaking we are cast aside. I do not wish to make any speech. I agree with you, Sir. The matter is far too serious. A great Constitutional crisis has arisen. They have created a crisis. But Mr. Chavan should not get away with it. He is the Minister responsible to Parliament and, therefore, having said all this he should gracefully bow out of office and there should be President's rule in the Punjab...

MR. CHAIRMAN: We cannot have a debate. It is not on the agenda. I shall certainly inform the Home Minister and ask him to make a statement

on this matter. That is all that I can say. I cannot allow a debate to go on in this manner. We have got certain conventions and traditions. A sudden thing has come up and the hon'ble Member has mentioned it. I shall communicate it to the Home Minister and the Home Minister will certainly take note of it and will make a statement. He is bound to come and make a statement.

श्री राजनारायण (उत्तर प्रदेश):श्रीमन्, हमारा पाइग्ट कृपया ग्राप सुन लें ।

श्री महेश्वर नाय कौल (नामनिर्देशित): तो फिर श्रीरों का भी सुना जाय।

श्री राजनारायण: हां, हां, श्रापको भी सना जाय ।

श्रीमन् जब हमें इसकी जानकारी हई तो हमने बाकायदा लिखित सेन्नेटी साहब की खिदमत में भेज दिया कि इस प्रश्न पर पंजाब में जो वहां के हाईकोर्ट ने फैमला दिया है कि ऋध्यादेश ऋवैध और जो डिन्टी स्पीकर के जरिए ऐप्रोप्रिएशन बिल पर हस्ताक्षर कर के चाल किया गया वह ग्रवैध, तो इस पर मैं चर्चा उठाऊंगा । मुझे ग्रफमोग यह है कि मैं दो बार खड़ा हम्रा ग्रीर सेफेट्री साहब गये भी, इसकी चर्चा भी किये, लेकिन स्रापने मझे इस सम्बन्ध में बोलने की ग्राज्ञा नहीं दी। हमारे मित्र भपेश जी खडे हो गये जैसी कि उनकी ब्रादत है ब्रीर ये बेचारे बोल भी गये। खैर, कोई बात नहीं है। मेरा यह कहना है कि कहीं कोई पालियामेंट्री प्रैक्टिस रहेगी । जो भ्रादमी स्रापको पहले से लिख कर के रूचना दे दे कि मैं इस पर चर्चा करना चाहता हं, उसको ग्राप ग्रलाऊ न करें ग्रीर जो ग्रादमी ग्राप को यह भी न बताये कि हम को कहना क्या है वह खड़ा हो कर के बोल आय . .

MR. CHAIRMAN: I will allow you.

श्री राजनारायण में श्रापसे यह इस सिये कहता हूं कि श्रापसे लोग श्रवसर कहते हैं कि राजनारायण बहुत समय ले लेता है।

(Interruption.)

मैं आपनो बताता हूं कि मैं कितना रिजर्व रहता हूं। जो हमारा राइट है वह भी जब आपके जरिए छाना जाता है नो भी मैं चुप रहता हूं।

ग्रब मै दूसरी बात कहना हूं।
मुझे ग्रफसोस है ग्रौर मैं निवेदन करना चाहता
हूं कि इस तरह का पक्षपातपूर्ण व्यवहार सदन
में नहीं होना चाहिये। जब कि मैंने ग्रापको
लिखकर के दे दिया ग्रौर जब मैं खड़ा हुग्रा
ो ग्रापको मुझ को बुलाना चाहिये
था न कि दूसरों को, चाह वे भूपेश जी हों या
भुराहरि जी हों

MR. CHAIRMAN: I have not done any injustice to any one. He announced and certainly you have also given notice.

SHRI RAJNARAIN: Mine was prior.

MR. CHAIRMAN: I did not know about it.

SHRI RAJNARAIN: Your Secretariat knows it.

MR. CHAIRMAN: If it had been prior I would have asked you to speak. So there is no question of injustice.

SHRI RAJNARAIN: You ask your Secretary.

SHRI BHUPESH GUPTA: If Rajnarainji agrees, everything that I have said should be reported in his name.

श्री राजनारायण : मैं नहीं चाहता कि यह हमारे लिये इतनें जेनरस हों । हम ग्रपने ग्रधिकारों को जानते हैं और उन ग्रधिकारों को ग्रमर्ट करते है ।

MR. CHAIRMAN: Now please sit down. I shall just say a few words. (Interruption by Shri Rajnarain.) I shall allow you to speak but sit down. Mr. Rajnarain, on a matter like this where I never knew that you are the first on the list I allowed him to speak. If I had known it, I would have asked you first. But do not attribute any motives to me. Since Mr. Bhupesh Gupta raised the point,

[Mr. Chairman]

I thought it was enough because I always give weightage to this side to do so. If you want to say something you can do so now.

SHRI BHUPESH GUPTA: He never gave an indication that he wanted to speak first. I shall say that even if he wanted to speak first I would have given way as generosity, but I did not know.

श्री राजनारायण: श्रीसन्, मैं श्रव खड़ा हुश्रा हूं, मुझे बोलने दीजिये। हम हमेशा हर श्रादमी को श्रकमोडेंट करते हैं। हमारी यह श्रादत नहीं है कि हम खड़े हो कर के जब तक श्राप यह न कहें कि बोलो, बोलना शुरू कर दें। मगर श्राज से श्रव जब मैं खड़ा हूंगा तो बोजना शुरू कर द्ंगा। बाहे कोई दूसरा बोलता रहे तब भी मैं खड़ा हो कर के बोलना शुरू कर द्ंगा।

(Interruptions)

SHRI BHUPESH GUPTA: Let it be like that. There is some procedure and I say you follow the procedure. You should call the Leaders of the groups accordin gto the party strength.

MR. CHAIRMAN: There is no question . . .

SHRI BHUPESH GUPTA: On a point of order. I know that Mr. Rajnarain is doing it. I am not quarreling with him. But how are you to be guided. Therefore, in this matter we have to follow the procedure. When an issue of this kind comes up and four or five people want to speak, you should, Sir, call the Swatantra Party first if they want to speak, then the Jana Sangh, then the Samyukta Socialist Party and then others according to their group strength. I have no objection.

SHRI LOKANATH MISRA (Orissa): Sir. there is always confusion in the House.

श्री राजनारायण : श्रीमन्, इसमें मुझे कोई ऐतराज नहीं है । ग्रगर दस बीस नाम हों तो स्वतंत्र पार्टी पहले बोले, उसके बाद जो दूसरा हो वह बोले, हम तीसरे नम्बर पर है इसलिये फिर हम बोलें. भूषेश जी चौथे नम्बर पर हैं इस लिये हमारे बाद यह बोलें । अगर ऐसा हो जाय तो हमें इस पर कोई ऐतराज नहीं है ।

श्रव जो श्रापने श्रपने चैम्बर में हम से कहा था की कुछ लोग यह णिकायत करते हैं कि हम को समय ज्यादा मिल जाता है, इसके सम्बन्ध में मैं यह साबित करना चाहता हूं कि जो हमारा क्लेम है वह भी हम को नहीं मिलता ।

(Interruptions)

श्रव जो पाइन्ट भूपेश जी ने उठाया उसके श्रतिरिक्त जो हमारा पाइन्ट है वह मैं कहना चाहता हूं। क्या इस सदन में श्राज इस सेंटर की सरकार को इस्तीफा देना श्रावश्यक नहीं है ? जनतंत्र में सभी के लिये . . .

श्री महेश्वर नाय कौल : नहीं है ।

श्री राजनारायण: कौल साहब सेकेटरी रह चुके है फिर भी ऐसा कहते है।

श्री श्रर्जुन श्ररोड़ा (उत्तर प्रदेश): क्योंकि यह कानून जानते हैं श्रौर श्राप नहीं जानते हैं।

श्री राजनारायण : मेरा पाइन्ट यह है कि चव्हाण साहब ने इसी सदन में इस बात को कहा कि डिप्टी स्पीकर ने हस्ताक्षर किये जो बात गलत सिद्ध हुई । इसके बारे में ग्रांप को ग्रौर इस सदन को मालूम है कि श्री भू नेश गुप्त के यहाँ पुलिस के ग्रधिकारी भी इनक्वायरी करने ग्राये कि इनके पास कागजात कैसे गये । तो घर मंत्री ने यहाँ बिल्कुल गलत सूचना दी । बार-बार इस सदन में इस बात की चर्चा हुई कि ग्रध्यादेश संविधान के विरुद्ध है । यहाँ पर घर मंत्री से कहा गया कि इस पर 143 के तहत सुर्पाम कोर्ट की राय ले ली जाय । यह कर के कि सुप्रीम कोर्ट की राय क्या होगी घर मंत्री ने हम लोंगों की ग्रावाज को ठुकराया 2227

कॉस्टिट्शन का अ, ब, स पढ़ने वाला भी जानता है कि काँस्टिट्युशन में यह लिखा हम्रा है कि स्पीकर जो ग्रपने मधिकार डिप्टी स्पीकर को देगा वही अधिकार डिप्टी स्पोकर व्यवदृत करेगा । लेकिन डिप्टी स्पीकर को मरा ग्रधिकार दे रहा है राज्यपाल म्रपने अध्यादेश के जरिये । राज्यपाल का ग्रध्यादेश बिल्कूल गलत था, ग्रसंबैधानिक था। वे अपने ढंग से अपने आर्डिनेस के जरिये चाहते थे कि हम एक किन्टिशस स्पीकर बना दें। उन्होने उसमें लिखा था कि स्पीकर अध्यक्षता करें और अगर स्पीकर न मिले तो डिप्टी स्पीकर से सदन की कार्रवाई जलाई जाय ग्रौर ऐप्रोप्रिएशन बिल पास कराया जाय । यह एक बडा जबर-दस्त पाइन्ट है और इन पाइन्ट की अवहेलना नहीं होनी चाहिये। श्रीमन्, मैं चाहंगा कि ग्राप संविधान की सुरक्षा करें ग्राप यहाँ के चेयरमैन हैं। ग्रौर इसके ग्रतिरिक्त वाइस प्रेसिडेन्ट भी हो, उपराष्ट्रपति की एक महिमा होती है गरिमा होती है । इसलिए मैं भ्रापसे चाहंगा कि फौरन ग्रभी सदन की कुर्सी से हटें ग्रौर राष्ट्र-पति के पास जाय और ग्रपनी ग्रोर से राष्ट्र-पति को हम लोंगों की भावना को कहे कि पंजाब में फौरन श्रभी वहाँ की सरकार को भंग किया जाना चाहिए।

सरदार रघुवीर सिंह पंजहजारी ूः (पंजाब): किसलिए ?

श्री राजनारायण : हाई कोर्ट के जजमेंट के बाद एक पैसा भी वहाँ की सरकार खर्च नहीं कर सकती।

MR. CHAIRMAN: You have explained your case.

श्री म्नर्जुन मरोड़ा: उसकी म्रपील करेंगे सुप्रीम कोर्ट में।

श्री राजनारायण : ग्रपील करने में ममय लगेगा । मान लीजिए ग्रपील में जांय तो जब तक मुप्रीम कोर्ट स्टे नहीं करता तब तक एक अधेला सरकार वहाँ की खर्च नहीं

कर सकती। गवर्नमेट को एक पैसा खर्च करने का स्रधिकार नहीं रह त्या जब स्राडि-नेत्स को अवैध करार दे दिया हाई कोर्ट ने । ग्रौर ग्रभी वहाँ की गवर्नमेंट सुप्रीम कोर्ट मे भ्राई भी नहीं भौर सुप्रीम कोर्ट स्टे देगा या नहीं देगा यह संशयात्मक प्रश्न है । तो म्राज पंजाब में कोई गवर्नमेंट नहीं रह गई ह काँस्टीट्यशन की निगाह में। इसलिए फौरन पंजाब मे राष्ट्रपति शासन लागु हो ग्रौर वहाँ की व्यवस्था संविधान के ग्रनुकुल चलाई जाय ।

SHRI BHUPESH GUPTA: Sir, I am grateful to you for having given him time, more particularly because he has put the case ably well.

MR. CHAIRMAN: Sufficient notice has been given to the Government and to everybody in the world about the judgment of the High Court and now the Home Minister will certainly come to this House and explain the matter.

SHRI BHUPESH GUPTA: No. Sir....(Interruption).

श्री राजनारायण : इस सदन की इच्छा की ग्राज राष्ट्रपति के पास सूचना भिज-वाई जाय ।

सरदार रघवीर सिंह पंजहजारी: सदन की इच्छानहीं है

श्री राजनारायणः गवर्नमेंट हमेशा • • • •

MR. CHAIRMAN: You leave that to me.

SHRI BHUPESH GUPTA: What about the other thing? You did not say anything.

MR. CHAIRMAN: You can meet me in the chamber. I shall tell you what I have done. (Interruption) I am certain the Home Minister will have his say.

SHRI BHUPESH GUPTA: Sir, you say something.

श्री राजनारायण : इस सदन मे ग्राने के
15 मिनट के बाद ग्रापके सचिवालय का एक
पत्न मिला उस में यह लिखा हुग्रा है --"दिल्ली उच्च न्यायालय में कच्छ पंचनिर्णय सम्बन्धी मुकदमे के शपथ-पत्न
के दाखिले के बारे में सम्बन्धी प्रस्ताव
महोदय,

मुझे आपको यह सूचित करने का निर्देश हुआ कि उपरोक्त विषय पर आपने दिनांक 9 मई, 1968 को जिस प्रस्ताव की सूचना दी थी उसे सभापित ने राज्यसभा की प्रक्रिया तथा कार्य-संचालन विषयक नियमों के नियम 170 के अधीन अस्वीकृत कर दिया गया है।"

मै 170 पढ़ रहा हुं।

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MR. CHAIRMAN: No, no, Mr. Rajnarain, this is not on the agenda. I refused permission and there the matter ends. I shall not allow it.

श्री राजनारायण : मैं 170 पढ़ रहा हूं ।

MR. CHAIRMAN: That matter is disposed of. I am sorry I cannot allow it.

श्री राजनारायण : जिस नियम की तह में हमारा प्रस्ताव श्रनियमित किया गया है उस नियम को पढा जाना चाहिए।

MR. CHAIRMAN: I am sorry, I cannot allow it.

श्री राजनारायण : मैं उस पर नहीं बोल रहा हूं श्रापकी रूलिंग है वह दूसरी चीज हैं । मैं 170 पढ़ रहा हूं जिस नियम की तह में हमारे प्रस्ताव को ग्रस्वीकृत किया गया। मैं उस को पढ़ रहा हूं . . .

MR. CHAIRMAN: No, no, I am sorry; I cannot allow it. I have given you sufficient accommodation in this matter to explain your point. Nothing more shall be discussed till that thing is decided. Then we shall see.

श्री राजनारयण : श्रीमन् मैं श्रापसे यह कहना चाहता हूं कि श्रगर श्राप यह चाहने है कि यह श्रिधकार हमेशा के लिए रहे कि श्राप हमें नियम मत कोट करो हम डिक्टेटर ह श्रौर डिक्टेटोरियल पावर को एडेप्ट कर : तुम्हारे प्रस्ताव को स्वीकार करने के लिए तैयार नहीं हैं तो हम इसको मानने के लिए तैयार नहीं हैं।

MR. CHAIRMAN: There is no question of any dictatorial power. I have given you sufficient opportunity and I have stated my view and I have given my rulling. Nothing more can be done as far as this is concerned. I cannot allow you. There is no dictatorship at all. I am most democratic. I would protest if anybody says that I am a dictator here. I am not.

श्री राजनारायणः डिस्क्रीशन को डिस्क्री-शन की तरह इस्तेमाल करना चाहिए ।

MR. CHAIRMAN: No, no, nothing more. I shall not allow.

श्री राजनारायण: यहाँ प्रश्न उठता है नियम ग्रौर उपनियम का, नियम की पाबन्दी कायदे-कानून के मुताबिक होनी चाहिए।

MR. CHAIRMAN: You should not be the person to say that I am a dictator and I have not accommodated you, I have accommodated you. I have accommodated you enough and more. No other Member gets that much privilege as you are getting. No more on this.

Motion regarding appointment

SHRI ARJUN ARORA: On a point of order.

SHRI G. MURAHARI (Uttar Pradesh): On a point of order. (Interruptions). I have been standing over since... (Interruptions) I have a point of order. You have to listen to it.

MR. CHAIRMAN: All right, Mr. Arora, after him you can state your point of order.

श्री गोडं मुराहरि . कालिंग अटेशन के बारे में जो इन के पास खत पहुंचा है वह कालिंग अटेशन असल में मैंने भेजा है। इस के सम्बन्ध में मैं जानना चाहूगा कि आपने उस कालिंग अटेशन पर क्या किया। जो कच्छ के ऊपर बहस चल रही है उसका एफी-डेविट अब पबलिक डाकूमेन्ट है वह लोकसभा के पटल पर रखा गया हे। इसलिए यह कहना सही नही है कि सब-जुडिसे है इसलिए उस के ऊपर कोई डिस्कशन नहीं हो मकता।

MR. CHAIRMAN: That has been refused. If you did not receive it, I am sorry. It has been refused.

SHRI G. MURAHARI: How, would like to konw.

MR. CHAIRMAN: I have refused it; that is all. If you have not received it, I am sorry.

श्री गोडं मुराहरि . जो एफिडेबिट है वह पब्लिक डाकमेंट है। वह लोक सभा के पटल पर रखा जा चुका है। उसके बारे मे आपने केंसे रिफ्यूज कर दिया । वह कार्लिंग ऐटेशन मैंने कल शाम को दिया था। इतनी जल्दी क्या पड़ी थी कि आज सुबह उसको डिस्ऐलाउ करने का नोटिस दे दिया। मैंने चार और कार्लिंग ऐटेंशन भेजे थे जिनके बारे मे कोई सूचना नहीं मिली, लेकिन कल शाम जो कच्छ के बारे में दिया था उसका आपने इतनी जल्दी

MR. CHAIRMAN: I have refused the Calling Attention Notice. I do not know why you have not received it. There must be some mistake.

SHRI G. MURAHARI: We protest against this attitude of the Government, not only against the attitude of the Government but also against that of the Chair, on a matter like this which affects the integrity of the nation.

SHRI ARJUN ARORA: Sir, on a point of order. Mr. Rajnarain, I

think, in the heat of excitement used certain unparliamentary expressions and cast aspersions against the Chair. He accused the Chairman of being dictatorial and he said "न्यान कर रहे हैं etc. I request Mr. Rajnarain as a person familiar with parliamentary practices संसदीय परम्परा to withdraw those expressions. If he does not, I will request you to please order the expunction of those remarks.

SHRI BHUPESH GUPTA: I do not understand Hindi very well, but he did not say that you are a dictator... (Interruptions)

MR. CHAIRMAN: I am sure Mr. Rajnarain will withdraw them.

SHRI BHUPESH GUPTA: You are not a dictator. Nobody would say that. Mr. Rajnarain did not say . . .

SHRI SRIMAN PRAFULLA GOSWAMI (Assam): On a point of order, Sir. My point of order is, Mr. Rajnarain is present here and he is the person to explain what he said. 1 P.M.

श्री राजनारायण श्रीमन्
मैं श्रापके द्वारा पहले यह निवेदन कर दू
सदन के सम्मानित सदस्यों से कि जब हमको
सुने तो जरा श्रपने दिल श्रीर दिमाग को
शान्त रखे

श्री मर्जुन मरोड़ा : रखते हैं ।

श्री राजनारायण हमारे शब्दों को ठीक से पकड़े। जनाँ तक मुझे स्मरण है हमने यह कभी नहीं। कहा कि ग्राप पक्षपात कर रहे हें। कोई हमको खाल कर दिखा दे कि हमने कहा कि ग्राप पक्षपात पूर्ण है। पहली एक बात तो यह है कि हमने ग्राप पर कभी चार्ज नहीं लगाया कि ग्राप पक्षपात कर रहे हैं। मै जानता हू कि चेयर का पक्षपात कर रहे हैं। मै जानता हू कि चेयर का पक्षपात कर ने वाला कहना ग्रससदीय है इसलिये मैं जानबुझ कर यह शब्द नहीं कहूंगा।

जहाँ तक "डिक्टेटोरियल" का सवाल है मैंने यह कहा कि यदि हमको नियम को

श्री राजनारायरा

भी न कहने दें ग्रौर उसके बारे में यहाँ चर्चा न करने दें कि किस निमय के तह में हमारा यह प्रस्ताव ग्रमान्य किया गया है कोई कारण भी नियम के भ्रन्दर न बताया गया हो तो श्राप कहें कि डिक्टेटोरियल वे में काम करेंगे ग्रौर हम इसको मान लें ... SHRI ARJUN ARORA: No, no.

भी राज नारायण : ठीक से सुना जाय प्रोसीडिंग लिखी हुई है जो हमने कहा वह हमको याद है। अप यह कहें कि हम डिक्टेटर हैं . . .

SOME HON. MEMBERS: That is wrong.

श्री राजनारायण : एक मिनट को सून लिया जाय, ग्रगर नहीं मूनना हो तो नहीं कहेंगे, कोई बेवकुफी की इन्तिहा है।

़- श्री ग्रर्जुन ग्ररोड़ा : रिकार्ड देखें । । श्री राजनारायण : मैं ग्राप से साफ कहता हूं . . .

SHRI LOKANATH MISRA: this will continue for another hour; it will not end so soon. It is now one o'clock.

श्री राजनारायण : जब मैं यह कह रहा हं तो श्री अरोडा को जो अपने को तेज तरीर समझते है, पालियामेंटरी प्रैक्टिस समझना चाहिये। मैं ग्रापसे कहना चाहता हं कि मैं इसको अच्छी तरह से जानता हं कि चेयर की कलिंग के प्रति सदस्य को ग्रधि-कार है कि अपनी असहमति व्यक्त कर सकता है, चेयर को रूलिंग के बारे में सदस्य कह सक ग है कि यह रूलिंग डिक्टेटोरियल वे में दी गई है। मगर सदस्य रहते हुए वह केवल यही कहेगा कि ग्रगर हम यहां बैठना चाहेंगे तो हम नतमस्तक होंगे जाना चाहेंगे तो चले जायेगें फिर भी, ग्रगर हमारे किसी शब्द से स्रापकी महिमा को ग्रापकी गरिमा को, ग्रापकी प्रतिष्ठा को ग्रीर संसदीय शीभा में कोई धब्बा लगता होती उस पर हमें खेद है।

MR. CHAIRMAN: I have no harsh ness towards any Member. If you feel unfortunately that I am dictatorial, I would like to tell you that I am not dictatorial

श्री राजनारायण : हमने कह दिया कि नहीं है।

MR. CHAIRMAN: I shall try accommodate everyone but you should also realise that nobody think that whatever one says is correct. After all you have to depend on some gentleman here.

भी राजनारायणः यह ठीक है, सही है।

MR. CHAIRMAN:....who sits in this Chair and who is an honourable man and whatever decision is given from here it should be accepted. After all we have to run democratic institutions.

SHRI M. N. KAUL: It is the general desire of the House that you may examine the record and if you think that there are any derogatory words, they may be expunged by you.

SHRI BHUPESH GUPTA: Sir. nobody has called you a dictator. (Interruption.)

श्री राजनारायण : श्रीमन, मैं कौल साहब को चैलेंज करता हं, देखिये मैं इसके ऊपर प्रोटेस्ट करता हं। भ्रापने जो व्यवस्था दी ठीक है लेकिन मैं ग्रब भी कहने की तैयार हं कि हम हमेशा ऐसा ग्रधिकार रखेगे, ग्राज ग्राप ह कल हमारे कौल साहब मरीखे स्राजांय।

MR. CHAIRMAN: Let us now go to the next item.

MOTION RE APPOINTMENT MEMBERS OF THE RAJYA SABHA TO THE JOINT COMMITTEE THE HOUSES ON THE DELHI RENT CONTROL (AMENDMENT) 1964.

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr. Chairman, I beg move the following motion: